

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT NO. IV,
NEW DELHI**

**ITEM No. 113
IB-2900/ND/2019**

Under Section: 7 of IBC.

In the matter of:

Gitasha Khanna & Ors.	...	Applicant
Vs		
Aegis Value Homes Ltd.	...	Respondent

Order delivered on 31.01.2020

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)**

**MR. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sanjeev Panda, Adv.

For the Respondent : Mr. Ankur Sood, Ms. Romila Mandal, Adv

ORDER

Learned counsel for the Financial Creditor submits that they had filed certain additional documents in the present petition, in view of the ordinance dated 28.12.2019. Learned counsel for the Financial Creditor further stated th at they have remove to the objections within seven days. In view of Status Quo order by Hon'ble Supreme Court. List on 02.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(INA MALHOTRA)
MEMBER (JUDICIAL)**

MUKESH

